

IN THE SUPREME COURT OF INDIA  
WRIT PETITION (CRL.) NO.296 OF 2020

**IN THE MATTER OF:**

SATYAMA DUBEY & ORS.

...PETITIONERS

VERSUS

UNION OF INDIA & ORS.

... RESPONDENTS

**COMPLIANCE AFFIDAVIT**  
**ON BEHALF OF STATE OF UTTAR PRADESH**  
**ON WITNESS PROTECTION**

I, Rajendra Pratap Singh, son of Late Rampher Singh aged about 57 years, presently posted as Special Secretary, Home Department, Uttar Pradesh, do hereby solemnly affirm and declare on oath as under:-

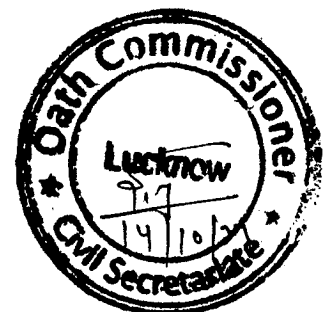
1. That the State of Uttar Pradesh is filing this present Affidavit in compliance of the directions passed by this Hon'ble Court on 06.10.2020 to the State Government to place on record the details of the protection and security which have been provided to the witnesses and the victim's family. The State Government has deployed adequate forces to ensure protection of the following members of the victim's family residing at Village Chandpa, District Hathras, U.P:

- (i) Parents of victim
- (ii) Two brothers of victim
- (iii) One sister-in law of victim
- (iv) Grandmother

**PROTECTION AND SECURITY PROVIDED TO THE VICTIM'S FAMILY AND WITNESSES**

In order to ensure the security of victim's family/ witnesses, three fold protection mechanism has been devised:-

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**(a) Armed Constabulary Component** i.e. 1.5 Section P.A.C. (upto 15 personnel) comprising of Platoon Commander (*Sub-Inspector Rank*), NK/LNK, Head Constables, and Constables.

**(b) Civil Police Component**, comprising of Guard, Gunners & Shadows – and

**(c) Installation of CCTV cameras / lights** to keep watch of outer surroundings of the victim's house.

2. That in terms of the aforementioned security mechanism, the detailed chart of overall security personnel that have been deployed to ensure the security of Victim's house, family members and witnesses is as follows:

Srl. No.	Particulars of security	No. of Security Personnel	Details
1.	At the entrance of the victim's village (24x7)	8 (Eight)	1 Inspector 1 Head Constable 4 Constables 2 Lady Constables
2.	Near the Victim's House (24x7)	8 (Eight)	1 Inspector 1 Head Constable 4 Constables 2 Lady Constables
3.	Outside the house of Victim/ entrance Gate (24x7)	Sub-Inspectors (shift wise 24x7 on duty)	2 Sub Inspectors
4.	1.5 P.A.C Section ( <i>Armed Constabulary</i> ) outside the house of victim in form of camp 24x7)	upto 15 Personnel	Platoon Commander ( <i>of sub Inspector Rank</i> ) alongwith HCP, NK/LNK ranked personnel and constables



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5.	<b>Security at the residence: Guards</b> to ensure the safety of Victim's family members / witnesses while they are at their residence (24x7)	6 Guards at a time (on rotation basis in two shifts)	<b>Shift: 06:00hrs to 18:00hrs:</b> 2 Sub-Inspectors, & 4 Constables  <b>Shift: 18:00hrs to 06:00hrs:</b> 1-Sub Inspector, 2- HCP, 3- Constables
6.	<b>Personal security: Gunners/Shadows:</b> 1. victim's father 2. victim's elder Brother 3. victim's Brother 4. victim's Sister-in-law 5. Victim's mother 6. victim's Grandmother	Two constable each have been provided shift-wise	<b>Total 12 constables deployed, shift-wise for all persons /family members of the victim.</b>
7.	Outer surrounding of the victim's house	CCTVs cameras	<b>8 cameras</b>
8.	Fire extinguisher/Fire pressure Pumps	One fire Pressure pump along with 4 staff member to handle operation	
9.	Surrounding of the House of the Victim's Family	10-12 lights	<b>In addition to already existing electrification</b>

3. That the Inspector (in-charge) of Police Station Chandpa has been made the In-charge of the aforesaid entire arrangements and also to deploy suitable Police force for the same. He shall supervise the Police Force and oversee the security arrangement on a daily basis.



4. The Circle Officer, Sadabad, is to ensure robust security arrangement by holding regular clear briefings of the police force and in addition, he shall also **inform the family members about the security arrangements provided to them.**
  
5. The Police Inspector In-charge shall send security guards and gunner from the Police Lines, Hathras as per the rules. Further, in case any of the Officer /employee goes on leave/outside for any reason then another Officer/employee shall be deployed in his/ her place. Further, one **Fire-extinguisher Pump along with 04 staff members** have been deployed.
  
6. That the Police Department, District Hathras vide its Letter dated 07.10.2020 bearing no. R-SP-01/2020 has thereafter also informed in respect of deployment of **female guards** for the protection of the female members of the family. Further, to deal with any emergency situation, an appropriate Q.R.T. Team has also been deployed. In addition, the State Government has also installed **8 CCTVs** to ensure 24 hours surveillance/observation of the premises. The entire security staff deployed at the village has been strictly instructed to ensure that there is **no intrusion in the privacy of the victim's family /witnesses** and that they are free to move and meet the people they want.



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**ASCERTAINING VICTIM'S FAMILY'S ACCESS TO LAWYER**

That in compliance of the directions of this Hon'ble Court, the Additional Superintendent of Police, Hathras vide its letter dated 08.10.2020 had enquired from the family of the victim whether they have any lawyer of their choice to be engaged. In response, the brother of the victim Satyendra Kumar S/o Om Prakash has informed in writing they have engaged **Ms. Seema Kushwaha and Mr. Raj Ratan, Advocates** on behalf of the family as their private advocates. However, they have requested that the Government Advocate should also pursue the case on their behalf.

1. That the Government of Uttar Pradesh is committed to provide complete security to the victim's family and the witnesses to ensure free and fair investigation. The State Government therefore seeks indulgence of this Hon'ble Court to be pleased to keep the above petition pending allowing the investigation by the CBI to be conducted under the supervision of this Hon'ble Court in a time bound manner. The State Govt. further requests that this Hon'ble Court may direct CBI to submit fortnightly status reports on the investigation to the State Government which can be filed by the DGP, U.P. in the Hon'ble Supreme Court.

  
**DEPONENT**

**VERIFICATION**

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct as per my knowledge, derived from the official

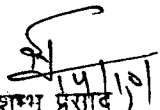


records and no part of it is false and nothing material has been concealed therefrom.

Verified at Lucknow on this 14<sup>th</sup> day of October, 2020.


  
DEPONENT



  
(शम्भू प्रसाद)  
अनुभाग अधिकारी एवं शपथ आयुक्त  
न्याय अनुभाग-3 (नियुक्तियों)  
उ० प्र० शासन

कूपन सं०... ०/५९५०४  
द्वारा शपथ की गई... श्री राजेश प्रताप सिंह, विशेष सचिव  
जिसका परिचय श्री... नी.पाल, समीक्षा (अनुभाग-३)  
दिनांक... 14/10/2020... समय... 10.A.M.  
वाच संख्या... दर. निदेशा (अनुभाग-३)... 296/2020  
पक्षकार... स.म.प. दुबे व. अ.न. व. नारायण... अ.न. व. नारायण  
न्यायालय... ज.प. सो. अ. न्यायालय  
की फीस वसूली गई.....

I-IDENTIFY THE DEPONENT  
WHO HAS SIGNED BEFORE ME.

  
(अधीनस्थ)  
समीक्षा अधिकारी  
गृह (उ) अनु-12

**उत्तर प्रदेश शासन**  
**Government of Uttar Pradesh**

Identity Card **सूचना** Sr. No. 0013  
**Group (A)**

**Name** : RAJENDRA BRATAP SINGH  
**Batch** : 2006  
**Cadre** : IAS  
**Card Issue Date** : 13.05.2015  
**Validity Date** : 2023

मुख्य स्वागत अधिकारी  
 उत्तर प्रदेश शासन

Km

**निवास** : ALLAHABAD

**रक्त समूह** : AB+ **मो.** 9415201010, 9415649130

**आपात दूरभाष** : 0522-2238308

(कमरेलू रुम) **नियम**

1. यह परिवचय पत्र अहस्तांतरणीय है तथा सचिवालय में प्रवेश करते समय सुरक्षा कर्मियों द्वारा जांच करने पर इसे को दिखाना आवश्यक है।
2. परिवचय सूत्र खो जाने, चोरी हो जाने या नष्ट होने की स्थिति में मुख्य स्वागत अधिकारी को तत्काल इसकी सूचना देनी चाहिए।
3. सेवा निवृत्त अवस्था पर तत्काल या अन्य अवधि समाप्त होने पर इसे मुख्य स्वागत अधिकारी प्रवेश पत्र कायलिय को वापस करना अनिवार्य है।
4. आपात स्थिति में उपरोक्त दूरभाष संख्या पर सूचित किया जाना चाहिए।

Sawaliya

Km



(शम्भू प्रसाद) 1/17  
 अनुभाग अधिकारी एवं शपथ आयुक्त  
 न्याय अनुभाग-3 (नियुक्तियाँ)  
 उ० प्र० शासन